

**आयकर अपीलीय अधिकरण, चण्डीगढ़ न्यायपीठ "ए" , चण्डीगढ़**  
**IN THE INCOME TAX APPELLATE TRIBUNAL, CHANDIGARH BENCH "A", CHANDIGARH**  
**HEARING THROUGH: PHYSICAL MODE**

**श्री विक्रम सिंह यादव, लेखा सदस्य एवं श्री परेश म. जोशी, न्यायिक सदस्य**  
**BEFORE: SHRI. VIKRAM SINGH YADAV, AM & SHRI. PARESH M. JOSHI, JM**

आयकर अपील सं. / ITA NO. 104/Chd/2024  
निर्धारण वर्ष / Assessment Year : 2020-21

M/s Hindu Ashram Trust, Nahan Distt. Sirmour (H.P.)-173001	बनाम	The ITO Nahan, Distt: Sirmaur (H.P.)-173001
स्थायी लेखा सं. / PAN NO: AAATH1310G		
अपीलार्थी / Appellant		प्रत्यर्थी / Respondent

निर्धारिती की ओर से / Assessee by : Sh. M.L. Jhamba, Advocate  
राजस्व की ओर से / Revenue by : Smt. Amanpreet Kaur, Sr. DR  
सुनवाई की तारीख / Date of Hearing : 01/08/2024  
उद्घोषणा की तारीख / Date of Pronouncement : 01/08/2024

### आदेश / Order

**PER VIKRAM SINGH YADAV, A.M. :**

This is an appeal filed by the Assessee against the order of the Ld. CIT(A), Addl/JCIT(A) Patna dt. 08/12/2023 pertaining to Assessment Year 2020-21 wherein the addition/adjustment of Rs. 31,80,276/- determined by the CPC while processing the return of income was sustained.

2. During the course of hearing, the Ld. AR submitted copy of the rectification order dt. 28/06/2023 and stated that the mistake committed by the CPC has since been rectified and assessee has no further grievance and that the present appeal so filed by the assessee may be allowed to be withdrawn.

3. The Ld. DR is heard who has not objected to the said request made by the Id AR on behalf of the assessee.

4. After hearing both the parties and considering the material available on the record and in particular the rectification order passed under section 154 dt. 28/06/2023 which has been brought to our notice during the course of hearing and the request so made by the Id AR on behalf of the assessee to withdrawn

the appeal, the present appeal so filed by the assessee has become infructuous and is hereby dismissed as withdrawn.

5. In the result, appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open Court on 01/08/2024.

Sd/-

परेश म. जोशी  
(PARESH M. JOSHI)  
न्यायिक सदस्य / JUDICIAL MEMBER

Sd/-

विक्रम सिंह यादव  
(VIKRAM SINGH YADAV)  
लेखा सदस्य/ ACCOUNTANT MEMBER

AG

आदेश की प्रतिलिपि अग्रेषित/ Copy of the order forwarded to :

1. अपीलार्थी/ The Appellant
2. प्रत्यर्थी/ The Respondent
3. आयकर आयुक्त/ CIT
4. आयकर आयुक्त (अपील) / The CIT(A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय आधिकरण, चण्डीगढ़/ DR, ITAT, CHANDIGARH
6. गार्ड फाईल/ Guard File

आदेशानुसार/ By order,  
सहायक पंजीकार/ Assistant Registrar